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भाग 4 (ग)

उप-खण्ड (I)

राज्य सरकार तथा अन्य राज्य-प्राधिकारियों द्वारा जारी किये गये
(सामान्य आदेशों, उप-विधियों आदि को सम्मिलित करते हुए)
सामान्य कानूनी नियम।

DEPARTMENT OF PERSONNEL

(A-Gr.II)

NOTIFICATION

Jaipur, August 31, 2012

G.S.R. 57:—In exercise of the powers conferred by Article 233 and 234 read with proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Rajasthan in consultation with the Rajasthan Public Service Commission and the High Court of Judicature for Rajasthan, hereby makes the following amendments in the Rajasthan Judicial Service Rules, 2010, namely:-

1. **Short title and commencement.**- (1) These rules may be called the Rajasthan Judicial Service (Amendment) Rules, 2012.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Amendment of Rule 15:**- Rule 15 is amended as follows:-

(a) expression "not taken into consideration at the time of determining the vacancies under Rule 7 and" appearing in Rule 15 is deleted.

(b) Word "shall" appearing after the words "the Court" and before the word "recommend" is substituted by the word "may".

(c) Following Proviso to Rule 15 is inserted :-

“Provided, for reasons to be recorded in writing, such period may be extended further for one year by the Court.”

3. **Amendment of Sub Rule (2) of Rule 25 and deletion of Schedule V:-**

(a) Sub-Rule (2) of Rule 25 is amended as follows:-

(i) expression “by the Medical Board as per the norms prescribed in Schedule-V” appearing in Sub-Rule (2) of Rule 25 after the words “found fit” is substituted by the expression “by the Medical Authority notified by the Government”.

(ii) Following Proviso is added to Rule 25 (2) :-

“Provided, for differently abled candidates, the standard for physical fitness will be the same as is applicable for such candidates in ‘Rajasthan Administrative Service’.”

(b) existing Schedule V is hereby deleted.

4. **Amendment of Rule 31 and deletion of Schedule VI :-**

(a) Rule 31 is amended as follows:-

(i) expression “as provided under Schedule-VI” appearing in Sub Rule (1) of Rule 31 after the words “suitability Test” is substituted by the expression “as prescribed”.

(ii) expression “Schedule-VII” appearing in Sub Rule (4) of Rule 31 after the words “as given in” and before the words “shall be” is substituted by the expression “Schedule-V”.

(b) existing Schedule VI is hereby deleted.

5. **Amendment of Rule 32:-** Rule 32 is amended as follows :-

(a) expression “recommended by the Court” appearing in Sub Rule (1) of Rule 32 after the words “Senior Civil Judges” and before the words “, on the basis” is deleted.

expression "as provided in Schedule-VI" appearing after the words "suitability Test" is substituted by the expression "as prescribed".

expression "eligibility" appearing in Explanation to Rule 32(1) after the words "Qualifying the" and before the words "test shall not" is substituted by the expression "suitability".

(b) expression "Schedule-VIII" appearing in Sub-Rule (2) of Rule 32 after the words "prescribed under" is substituted by the expression "Schedule-VI".

6. **Amendment of Rule 39:-** The expression "Schedule-IX" appearing in Rule 39 after the words "prescribed in" is substituted by the expression "Schedule-VII".

7. **Amendment of Rule 42:-** Rule 42 is substituted as follows :-

"42. Select List : As far as possible, a select list by putting candidates in cyclic order as provided in Schedule-V, shall be prepared by the Court."

8. **Amendment of Rule 47 :** expression "combined" appearing in Sub-Rule (5) of Rule 47 after the words "in the" and before the words "select list" is deleted.

9. **Amendment of Schedule-I :** Schedule-I is amended as follows:-

S no.	<i>Deletion /Insertion/ modification</i>
1	2
1.	(1) In entry no.2 . Additional District & Session Judges (i) expression "No.1" appearing after the word "Srikaranpur/" and before the words "Hanumangarh/" is deleted. (ii) expression "No.2 Hanumangarh" appearing after the words "Hanumangarh/" and before the words "/Nohar" is

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	<p>substituted by the expression "Sangaria"</p> <p>(iii) after the words "No.3 Udaipur" expression "/Rent Appellate Tribunal, Aimer/Jaipur Metropolitan / Jodhpur Metropolitan/ Kota" is inserted</p> <p>(iv) figure "96" appearing in column no.3 is substituted by the figure "100".</p>
2.	<p>In entry at sr. no.8, in between the words "Special Judge (CBI)" and "Jaipur/Jodhpur" expression "No.1 Jaipur/No.2, Jaipur/ No.3," is inserted. Further, figure "2" appearing in column no.3 is substituted by the figure "4"</p>
3.	<p>In entry at Sr. No. 17 after the words " Judge Industrial Tribunal, Jaipur" expression "/Alwar" is inserted.</p> <p>and figure "1" appearing in column no.3 is substituted by the figure "2"</p>
4.	<p>In entry at Sr. No.37 expression " Director School of Judicial Administration & Rajasthan Judicial Academy" is substituted by the expression "Director Rajasthan State Judicial Academy, Jodhpur"</p>
5.	<p>After existing Sr. No. 37 following new entries are inserted</p> <p>"38 Additional Director (Admn.) Rajasthan State Judicial Academy, Jodhpur 1</p> <p>39 Registrar (Examination) Rajasthan High Court 1"</p>
6.	<p>Existing Entry at Sr. No. "38" is renumbered as "40"</p>
7.	<p>Figure "232", appearing against Total is substituted by the figure "241"</p> <p>Figure "23" appearing against entry no. 38 (renumbered as 40) is substituted by the figure "24"</p> <p>Figure "255" appearing against Grand Total is substituted by the figure "265"</p>

1	2
	<i>In Schedule-I Part B Senior Civil Judge Cadre</i>
1.	<p>At Sr. No.2. in Civil Judge (Senior Division) cum Additional Chief Judicial Magistrate/ Additional Civil Judge (Senior Division) cum Additional Chief Judicial Magistrates</p> <p>(i) expression "Communal Riots, Kota" appearing after the word "Karauli/" and before the word "/Ramganjmandi" is deleted</p> <p>(ii) expression "No.2, Srimadhapur" appearing after the words "No.3, Alwar/" and before the words "No.1 , Behror" is deleted.</p> <p>(iii) At Sr. no.2 in between the words " No.5 Kota/" and words "(Railway) Kota" expression "No.6 Kota" is inserted.</p> <p>(iv) expression "Srimadhapur" appearing after the word "Dantaramgarh/" and before the words "Mount Abu" is substituted by expression " "No.1, Srimadhapur /No.2, Srimadhapur"</p> <p>(v) after the words "(CBI Cases) Jodhpur Metropolitan" following expression is inserted.</p> <p>"Rent Tribunal Ajmer/ Jaipur Metropolitan/ Jodhpur Metropolitan/ Kota/ PC & PNDT Act Cases Court, Ajmer/ Bharatpur/ Bikaner/Jaipur Metropolitan/ Jodhpur Metropolitan/ Kota / Udaipur"</p> <p>figure "168" appearing in column No.3 is substituted by the figure "179"</p>
2.	<p>At serial no.3. "OTHER POSTS". the existing expressions are substituted by the following:-</p> <p>"3. OTHER POSTS :-</p> <p>Secretary, RHC Legal Services Committee, Jodhpur/ Jaipur/ Secretary, District Legal Services Authority,</p>

1	2
	<p>Bharatpur/ Bikaner/ Udaipur/ Ajmer/ Jodhpur Metropolitan/ Kota/ Jaipur Metropolitan/ Alwar/ Deputy Registrar (Judicial), Jodhpur/ Jaipur/ Dy. Registrar (Examination), Rajasthan High Court/ Dy. Secretary, RHC, Legal Aid Committee, Jaipur (ACJM) Dy. Secretary, Rajasthan State Legal Services Authority, Jaipur/ Deputy Secretary, (Action Plan & ADR) Rajasthan State Legal Services Authority, Jaipur/ Dy. Secretary, RHC, Legal Aid Committee, Jodhpur (ACJM)/ Deputy Director, Rajasthan State Judicial Academy, Jodhpur/ Deputy Director (Admn.), Rajasthan State Judicial Academy, Jodhpur.” and figure “5” appearing in column No.3 is substituted by the figure “19”</p>
3.	<p>Figure “208” appearing against “Total” is substituted by the figure “233” Figure “21” appearing against entry no. 4 is substituted by the figure “23” Figure “229” appearing against “Grand Total” is substituted by the figure “256”</p>

10. **Amendment of Schedule-II :** Schedule-II is amended as follows:-

In Schedule-II Part “A” District Judge Cadre

1. expression “**Special Secretary (Law) and Director (Prosecution) Home Department, Jaipur**” appearing at Sr. No.9 is substituted by the expression “**Director Prosecution**”;

In Schedule-II Part "A" District Judge Cadre

2. expression "**Deputy Secretary to Govt. , Home (Law) & Additional Director Prosecution, Jaipur**" appearing at Sr. No.10 is substituted by the expression "**Special Secretary (Home) and Joint LR Home Department, Jaipur**".
3. figure "**83**" appearing against entry No.21 in column No.3 is substituted by figure "**43**".
4. figure "**103**" appearing against "Total" is substituted by figure "**63**".

11. **Renumbering of Schedules**— Consequent to the deletion of existing Schedule V & VI, existing Schedule-VII, VIII and IX are renumbered as Schedule-V, VI and VII respectively.

[No. F.1(3)DOP/A-II/2010]

By order and in the name of the Governor,

दिनेश यादव,

Dy. Secretary to the Government.

Government Central Press, Jaipur.